NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 471 of 2020

IN THE MATTER OF:

Pondicherry Extraction Industries Pvt. Ltd. ... Appellant

Versus

Bank of Baroda ...Respondent

Present:
For Appellant : Mr. A. S. Satish Kumar, Advocate

O R D E R
(Through Virtual Mode)

26.06.2020 Let notice be issued on the Respondent (Financial Creditor). Appellant to provide mobile Nos./*e-mail* address of the Respondent. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three day.

List the matter 'for Admission (After Notice)' on **20th July, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

/ns/gc/